

ASIAN DEVELOPMENT BANK

122. SHRI SITARAM JAIPURIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Asian Development Bank is floating contributions for a special fund for granting softer loans; and

(b) if so, the details thereof?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b) The Articles of Agreement of the Asian Development Bank envisage lending on concessional terms from "Special Funds" of the Bank. The Board of Governors at the Second Annual Meeting held recently in Sydney adopted a resolution to set aside \$14.47 million representing 10% of the un-impaired paid-in capital of the Bank for use as Special Funds, *i.e.* for lending on concessional rates of interest and over longer periods. In addition, the Bank is authorised to accept and administer contributions from donor countries. So far, contributions have been received from Japan (\$ 20.00 million), Canada (\$ 25.00 million), Denmark (\$ 2.00 million) and Netherlands (\$ 1.10 million). These funds can be used on terms agreed with the donors and may provide loans on soft terms. In addition, several countries (*e.g.*, U.K., U.S.A., Japan etc.) made contributions to the Technical Assistance Special Fund for providing experts, advisers for pre-investment and feasibility studies, etc.

123. [Transferred to the 8th May, 1969.]

M/s. UNION CARBIDE INDIA LTD. AND THE KAMANI TUBES PRIVATE LTD.

124. SHRIMATI SARLA BHADURIA: Will the Minister of FINANCE be pleased to state:

(a) the amount of Income-Tax paid by each of the twenty top shareholders of M/s. Union Carbide India Ltd. and of the Kamani Tubes Private Ltd., during the last three years;

(b) whether any Income-Tax arrears were due from these shareholders as on the 31st March, 1968; and

(c) if so, the steps which have been taken by Government to realise the arrears?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) (a) to (c) The shareholders and the number of shares held by them may change from time to time. Besides, the shareholders of a limited company may be assessed to Income-tax at various places in India and not necessarily with the Income-tax Officer assessing the company. It is therefore not possible to furnish precise information. However, if information about any particular shareholder(s) is desired, the same will be furnished.

STRIKE IN DELHI HOSPITALS

125. DR. (MRS.) MANGLA-DEVI TALWAR: Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether there was a strike recently in all the Government hospitals in Delhi by doctors and nurses;

(b) if so, what was the cause of the strike; and

(c) the circumstances in which the strike was called off?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): (a) There was a strike of the junior doctors in the Government hospitals, but the nursing staff did not participate in the strike except in the Irwin Hospital complex.

(b) Nurses in the Irwin Hospital went on strike because of the alleged assault on some of them by the relatives of a patient who had died in that hospital.